

**THE INCOME TAX APPELLATE TRIBUNAL
"SMC" BENCH, MUMBAI**

BEFORE SHRI SAKTIJIT DEY (JUDICIAL MEMBER)

I.T.A. No.4995/Mum/2019
(Assessment year : 2013-14)

Reshma Mulchand Sawla 42/03, Ritu Road No.03 J.V.P.D Scheme Vile Parle (W) Mumbai-400 056 PAN : CJRPS0532F	vs	ITO 25(3)(3), Mumbai
(APPELLANT)		(RESPONDENT)

Appellant by	Shri Vimal Punmiya (AR)
Respondent by	Smt. Smita Verma (DR)

Date of hearing	04-02-2021
Date of Pronouncement	04/02/2021

ORDER

Per Saktijit Dey, JM

This is an appeal by the assessee against the order dated 14-06-2019 of learned Commissioner of Income Tax (Appeals)-37, Mumbai for the assessment year 2013-14.

2. Shri Vimal Punmiya, the learned AR submitted, assessee had filed declaration under the Direct Tax Vivad se Vishwas Act, 2020 for settling the

dispute arising in this appeal. Further, he submitted, Form No.3 issued by the designated authority has also been received by the assessee. Therefore, he requested for withdrawal of the appeal. The learned DR has no objection to the aforesaid request of the assessee.

3. In view of the facts discussed above, I permit the assessee to withdraw this appeal. Accordingly, appeal is dismissed as withdrawn.

4. In the result, appeal is dismissed.

Order pronounced in the Open Court on 04 /02/2021.

Sd/-

(SAKTIJIT DEY)
JUDICIAL MEMBER

Mumbai, Dated : 04/ 02/2021.
Pavanan, Sr.P.S (on contract)

Copy of the order forwarded to :

1. The Appellant.
2. The Responent.
3. The CIT(A)
4. 4. The CIT
5. D.R., ITAT, Mumbai.
6. Guard File.

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By order

I.T.A.T., Mumbai.